



2026:AHC:6901

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 44195 of 2025**

Babloo And 2 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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|-------------------------------|---|---------------------------|
| Counsel for Applicant(s)      | : | Rajesh Kumar, Yash Tandon |
| Counsel for Opposite Party(s) | : | G.A.                      |

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**Court No. - 68**

**HON'BLE ASHUTOSH SRIVASTAVA, J.**

Heard Shri Yash Tandon, learned counsel for the applicants, Shri Yagvalk Pandey, learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicants, Babloo, Bhuvnesh and Ankit, seeking enlargement on bail in Case Crime No. 415 of 2025, under Sections 191 (2), 191 (3), 190, 109 (1), 352, 351 (3) of the Bharatiya Nyaya Sanhita, 2023 and Section 7 CL Act, Police Station Junawai, District Sambhal, during the pendency of the trial before the Court below.

Learned counsel for the applicants argued that the accused-applicants are innocent. They have been falsely implicated in this very case crime number and are languishing in jail since 7.11.2025. Learned counsel for the applicants submits that FIR has been lodged by police personnel and not by the victims themselves. There are general allegations have been levelled against the applicants. Scuffle had taken place between two groups. Both sides persons have also sustained injuries on their person in the scuffle. Off shoot of another incident on same day in which one person from the side, namely, Danveer, has since been expired. Applicants' side have also lodged FIR against other side. Applicants have no criminal antecedent and there is no likelihood of their fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicants, **Babloo, Bhuvnesh and Ankit** , involved in above mentioned case crime number be released on bail, on their executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicants will not tamper with the evidence.
2. The applicants will not indulge in any criminal activity.
3. The applicants will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicants will appear regularly on each and every date fixed by the trial court, unless their personal appearance are exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel their bail.

**(Ashutosh Srivastava,J.)**

**January 12, 2026**  
Ravi Prakash